

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1405  
ANSWERED ON:27.11.2009  
DOWRY PROHIBITION ACT, 1961  
Tarai Shri Bibhu Prasad

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether the Government has made any assessment as to what extent the Dowry Prohibition Act, 1961 has been implemented in different States;
- (b) if so, the details thereof;
- (c) whether most State Governments have appointed separate prohibition officers under the Act;
- (d) if so, the details thereof; and
- (e) the action has been taken by the Government to ensure the proper implementation of the said Act?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (e): The implementation of the Dowry Prohibition Act, 1961 is responsibility of the State Governments.

National Commission for Women had organised a convention to discuss issues relating to this social evil and implementation of this Act. Based on the recommendations of the various stake holders, the Government is now considering amendments to the existing law to make it more effective.